

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CONMT.PET.(C) NO. 16/2012 IN W.P.(C) NO. 365/2006

INTERNATIONAL UNION OF FOOD AGR. & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Alleged Contemnor(s)/
Respondent(s)

(IA NO.1/2013 - PERMISSION TO FILE ANNEXURES, IA NO.33241/2018 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA NO.92630/2018 - EXTENSION OF TIME, IA NO.28739/2019 - CLARIFICATION/DIRECTION, IA NO.70001/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA NO.39587/2020 - INTERVENTION/IMPLEADMENT, IA NO.40394/2020 - INTERVENTION/IMPLEADMENT, IA NO.48294/2020 - INTERVENTION APPLICATION, IA NO.48295/2020 - APPROPRIATE ORDERS/DIRECTIONS, IA NO.51268/2020 - INTERVENTION APPLICATION, IA NO.51720/2020 - APPROPRIATE ORDERS/DIRECTIONS, IA NO.52577/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA NO.58052/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA NO.58053/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA NO.67644/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA NO.136388/2020 - INTERVENTION/IMPLEADMENT, IA NO.136389/2020 - APPROPRIATE ORDERS/DIRECTIONS, IA NO.6761/2021 - CLARIFICATION/DIRECTION, IA NO.6763/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA NO.166534/2022 - APPROPRIATE ORDERS/DIRECTIONS, IA NO.21010/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA NO.25042/2023 - DISCHARGE OF ADVOCATE ON RECORD, IA NO.185295/2023 - EXTENSION OF TIME, IA NO.188869/2023 - INTERVENTION/IMPLEADMENT, IA NO.188870/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA NO.26896/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA NO.32939/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA NO.42051/2024 - INTERVENTION APPLICATION, IA NO.42086/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA NO.50988/2024 - EXTENSION OF TIME, IA NO.80177/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA NO.114342/2024 - EXTENSION OF TIME AND IA NO.114604/2024 - EXTENSION OF TIME)

Date : 21-10-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASHI

Mr. Gaurav Agrawal, Sr. Adv. (Amicus Curiae)
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Mr. Manan Daga, Adv.

For Parties

Mr. Nalin Kohli, Sr. Adv.

(For ATCL)

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Mr. Nalin Kohli, Sr. Adv.

Mr. Shuvodeep Roy, AOR

Mr. Anshul Malik, Adv.

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Mr. Deepayan Dutta, Adv.

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Mrs. Aishwarya Bhati, A.S.G.

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Ms. Jasmin Kurian Giri, Adv.
Mr. Ginesh P, Adv.
Mr. Vikas Sharma, Adv.
Ms. Mary Scaria, Adv.
Mr. Shaji Sebastian, Adv.
Mr. P. George Giri, AOR
Mr. T.R.B. Sivakumar, AOR
Mr. E.M.S. Anam, AOR
M/S. Mitter & Mitter Co., AOR
Mr. Sreegesh M.K., Adv.
Mr. A. Venayagam Balan, AOR
Mr. Gaurav Pal, Adv.
Mr. Puneet Thakur, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IN RE: ASSAM TEA CORPORATION LIMITED

We have heard Shri Nalin Kohli, learned senior counsel appearing for the Government of Assam and the Assam Tea Corporation Limited (ATCL).

We direct the Chief Secretary of the State of Assam to remain present in the Court on the next date i.e., 14th November, 2024, either physically or through video conference. The Government of Assam will have to seriously answer the question why there is no sincere effort made by the Government of Assam and ATCL to pay the dues of the workmen who have worked in the tea estates owned by the State of Assam.

The learned senior counsel appearing for the State of Assam states that even the Union of India has a role to play in clearing the over due amounts payable to the tea garden workers. He states that the Department of Commerce is the concerned department of the Union of India. We, therefore, issue notice to the Secretary of the Department of Commerce, Ministry of Commerce and Industry, Government of India, returnable on 14th November, 2024.

On the next date, only the personal presence of the Managing Director of the Assam Tea Corporation Limited is required.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)